

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 6**

**C.P. (IB)/350(MB)2024**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **24.07.2024**

NAME OF THE PARTIES:    **QLIKTECH INDIA PRIVATE LIMITED V/s**  
**INSPIRA ENTERPRISE INDIA LIMITED**

Section 9 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/350(MB)2024**

- 1) Ms. Rashika Bajpai, Ld. Counsel for the Operational Creditor and Mr. Harsh Moorjani, Ld. Counsel for the Corporate Debtor are present.
- 2) The matter is fully heard by this Bench and today kept on Board to take on record written submissions. Counsel for the Operational Creditor and the Corporate Debtor submits that they have filed and placed on record their written submissions. The said submissions are noted. Written submissions of the Operational Creditor and Corporate Debtor are taken on record. The matter is Reserved for Orders.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**